

## ACT No. XVIII OF 1865.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 10th April 1865).

*An Act to amend Act No. X of 1862 (to consolidate and amend the Law relating to Stamp Duties).*

Preamble. WHEREAS it is expedient to amend Act No. X of 1862 (*to consolidate and amend the Law relating to Stamp Duties*); It is enacted as follows :—

1. The thirty-third Section of the said Act No. X of 1862 is hereby repealed, and the following Section shall be read in lieu thereof:—  
Act X of 1862, Section 33, repealed.
2. The Governor-General of India in Council may, from time to time, by an order to be published in the Official Gazette, reduce or remit in the whole or any part of the Territories to which the said Act X of 1862 applies, the Stamp Duties prescribed by the said Act and chargeable on all or any of the Deeds, Instruments, and Writings mentioned in the Schedules thereto, or on any particular class of such Deeds, Instruments, and Writings, or on any of the Deeds, Instruments, and Writings, belonging to such class; or on any of the Deeds, Instruments, and Writings, as aforesaid, when executed or granted by or to any particular class of persons or by or to any members of such class, and may in like manner cancel or vary such order to the extent of the powers hereby given. Such cancelment or variation shall also be published in the Official Gazette.  
Governor-General in Council may lower rates of Stamp Duty on any Deeds, &c., mentioned in the Schedule, or on any class of such Deeds, &c.
3. Article 11 of Schedule B to Act X of 1862, shall be read as if after the words and figures "Act III of 1859," the following words were inserted, that is to say, "or in Courts of Small Causes established under Section 6 of Act XXII of 1864 (*to make provision for the administration of Military Cantonments.*)"  
Addition to Act X of 1862, Schedule B, Article 11.

4. This Act shall be read with and taken as part of the said Act No. X of 1862.  
This Act to be taken as part of Act X of 1862.

PRICE ONE ANNA.